

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

---

**(IB)-775(ND)2018**

**SECTION OF THE COMPANIES ACT, 2013: 9 of IBC, 2016**

**In the matter of:**

**M/s. United Liner Shipping Service LLP**

**....Petitioner**

**V/s.**

**M/s. Satkar Logistics Pvt. Ltd**

**....Respondent**

**Order delivered on 13.09.2018**

**Coram:**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

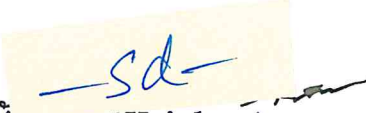
**MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**For Petitioner (s) : Mr. Varun Singh, Mr. Gaurav Nair and  
Ms. Pranati Bhatnagar, Advocates**

**For Respondent (s) : None**

**ORDER**

Ld. Counsel for the petitioner submits that in terms of the settlement they have received part payment. Final settlement is to be effected today. In view of the same, he prays for an adjournment. At his request, adjourned to 17<sup>th</sup> September, 2018.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**